

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

DATE OF ORDER: 17.9.2001

OA 400/2001

Subash Chandra son of Shri Ummed Singh by Caste Jat aged about 36 years, resident of Village Lalmandi via Kuhadwas Tehsil Buhana. District: Jhunjhunu as EDBPM, Lalmandi.

....Applicant.

VERSUS

1. Union of India through the Secretary to the Government of India, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Superintendent Post Offices, Jhunjhunu Division, Jhunjhunu (Rajasthan).
4. Sashi Kant son of Shri Pokar Mal by caste Sharma EDBPM Lalmandi via Kuhadwas, Tehsil Buhana, District Jhunjhunu (Rajasthan).

....Respondents.

Mr. P.N. Jatti, Counsel for the applicant.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

Hon'ble Mr. A.P. Nagrath, Member (Administrative)

S. N. Jatti

....2/-

ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

In this OA, applicant makes a prayer to direct the respondents to select/appoint the applicant as EDBPM, Lalmandi.

2. Learned counsel for the applicant at the outset submits that this OA may be disposed of by giving suitable directions to respondent no. 3 by deciding the representation, if filed by the applicant within 15 days, by a reasoned and speaking order.

3. In view of the submissions made before us, we direct respondent no. 3 to decide/dispose of the representation, if filed by the applicant within 15 days from the date of passing of this order, by a reasoned and speaking order within two months from the date of receipt of such representation. The applicant will be at liberty to approach the proper forum in case if he feels aggrieved by the disposal of such representation.

4. With the above direction, this OA is disposed of at the stage of admission. Copy of this order alongwith Paper Book may be sent to respondent no. 3 for necessary action.

Chp
(A.P. NAGRATH)

MEMBER (A)

S.K.A.
(S.K. AGARWAL)

MEMBER (J)